

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 4596**

TO BE ANSWERED ON WEDNESDAY, THE 14TH DECEMBER, 2016

Fast Track Courts

4596 . SHRI BADRUDDIN AJMAL:

Will the Minister of LAW & JUSTICE be pleased to state:

- (a) whether the Government has evolved any strategy to resolve the problem of pending cases including setting up of more fast track courts for speedy trial of cases especially sensitive cases;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (c): The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better infrastructure for courts including computerisation, increase in strength of judicial officers/judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

Setting up of Fast Track Courts (FTCs) is the responsibility of the State Government who in consultation with the High Court set up such courts from their own resources. The 14th Finance Commission has endorsed the proposal of the Government to strengthen the judicial system in States which includes, inter-alia, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children etc. at a cost of Rs.4144 crore. The 14th Finance Commission has urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements. As per information available, currently a total of 524 FTCs are functional in the country.
